

/168102/2023

LAW-Jud/199/2022-10-Law, Justice and Parliamentary Affairs

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Grant of 08 days Earned Leave w.e.f. 05-12-2022 to 12-12-2022 in favour of Hon'ble Mr. Justice Mohan Lal, Judge, High Court of Jammu and Kashmir and Ladakh.

Government Order No.1465-JK(LD) of 2023.
Dated.17 - 01- 2023

In terms of section 13 of the High Court Judges (Salaries and Conditions of Service) Act, 1954, the Lieutenant Governor hereby accord, post-facto sanction for grant of 08 days Earned Leave w.e.f 05-12-2022 to 12-12-2022 in favour of Hon'ble Mr. Justice Mohan Lal, Judge, High Court of Jammu and Kashmir and Ladakh.

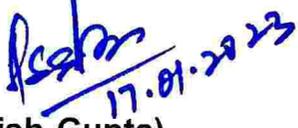
By Order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government
Dated.17-01-2023.

No: Law-Jud/199/2022-10.

Copy to the:-

1. Principal Accountant General (A&E), J&K, Srinagar. This is with referenceto his letter No. GAD/202 2-2023/ 206-208 dated 14-12-2022.
2. Principal Secretary to Hon'ble Lt. Governor, J&K, Jammu.
3. Registrar General, High Court of Jammu and Kashmir and Ladakh,Jammu.
4. Director Finance, Department of Law, Justice and P.A.
5. Secretary to Hon'ble Mr. Justice Mohan Lal, Judge, High Court ofJammu and Kashmir and Ladakh for information of His Lordship.
6. Private Secretary to the Secretary to Government, Department of Law,Justice and Parliamentary Affairs for information of the Secretary.
7. Website Section, Department of Law, Justice and Parliamentary Affairs.
8. Government Order file.
9. Concerned file.


(Ashish Gupta)
Additional Secretary to Government